

(2017) 04 RAJ CK 0098
In the Rajasthan High Court
Case No : 14281 of 2015

Satya Narayan Suthar S/o Shri Bhanwar Lal	APPELLANT
Vs	
State of Rajasthan	RESPONDENT

Date of Decision : 21-04-2017

Acts Referred:

Citation : (2017) 04 RAJ CK 0098

Hon'ble Judges : Dinesh Mehta

Bench : SINGLE BENCH

Advocate : C.S. Bissa, ?Sunil Purohit, ?N.K. Mehta

Final Decision : Allowed

Judgement

1. Heard.
2. It is submitted by learned counsel for the parties that the controversy involved in these writ petitions is squarely covered by a decision rendered in Sohanlal Mathur Vs. State of Rajasthan & Ors. (S.B.Civil Writ Petition No.3631/2008), decided on 17.11.2008, which has been affirmed by Apex Court in SLP (Civil) No.14932/2012.
3. This Court, while deciding the case of Sohanlal (supra), has relied on an earlier judgment in Sharvan Kumar Vs. State of Rajasthan & Ors. (S.B. Civil Writ Petition No.2156/2007, decided on 05.09.2008) and held as follows:

"In view of whatever said above, this petition for writ deserves acceptance and, therefore, the same is allowed. The respondents are directed to allow selection

grade to the petitioner on completion of 18 years of service as per para 5 of the notifications dated 25.1.1992 and 17.02.1998. The petitioner is declared entitled for getting the pay scale of Rs.1400-2600 (Rs.5000-8000) as second selection grade on completion of 18 years of service and the pay scale of Rs.5500- 9000 on completion of 27 years of service as the third selection grade. The entitlement as declared above is required to be executed by the respondents within a period of six months from today."

4. In this view of the matter, these writ petitions are also allowed in the same terms. The petitioners are declared entitled for the grant of selection scale of Rs.5500-9000 instead of Rs.5000-8000 and 5000-8000 instead of 4000-6000 respectively as the case may be.